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THE HIGH COURT OF KERALA

Kochi : 682 031
Dated : 10-01-2018

PROCEEDINGS

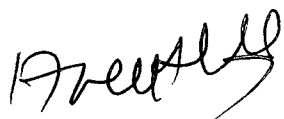
High Court Establishment - temporary appointment of Personal Assistant (Grade II) to Judge in the High Court - expiry of the term - termination - orders issued.

Read : 1. High Court proceedings No. A6-8249/2016 (1) dated 17-07-2017.
2. Rule 21 of the Kerala High Court Service Rules, 2007.

Order No. A6-8249/2016 (1)

Smt. Hazina M.H., Personal Assistant (Grade II) to Judge, who was appointed as such in the High Court Service on temporary basis under Rule 21 of the Kerala High Court Service Rules, 2007, as per the High Court Proceedings read (1) above, shall stand discharged from the High Court service with effect from **11-01-2018 A.N.**

(By Order)


N. Anil Kumar
Registrar General

To

The person concerned. **(to be acknowledged on the O/C)**
The Private Secretary to the Chief Justice, High Court.
The Personal Assistant to the Chief Justice, High Court.
The Additional Personal Assistant to the Chief Justice, High Court.
The Section Officer, CJ's Secretariat, High Court.
The Confidential Assistants to the Registrars, High Court.
The Finance Wing, High Court.
The G (Accounts-II) Section, High Court.
The IT Section, High Court (for publishing in the High Court Website)
The Administrative Records Section, High Court.
The File/Stock File.